

**National Company Law Tribunal**


**Allahabad Bench**

**CP NO.84/(14)(ALD)/2016**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE  
NATIONAL COMPANY LAW TRIBUNAL ON 13.02.2017**

**NAME OF THE COMPANY: Saru Alkoh Chemicals Ltd.**

**SECTION OF THE COMPANIES ACT: u/s 14 of Companies Act, 1956**

<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
1.	PANKAJ GUPTA	CA.	M/S Saru Alkoh Chemicals Ltd.	
2.				

**Order dated 13.02.2017**

**CP No.84/(14)(ALD)/2016 Saru Alkoh Chemicals Ltd.**

Shri Pankaj Gupta CA represents the company. He submits that premature filing of the present petition to be regularised since minimum waiting period prescribed for filing of such petition is already over.

A perusal of previous proceedings shows that the Division Bench of this Tribunal has earlier directed the Registry to submit its scrutiny report. It does not seem to be filed. Therefore, the Registry is further advised to file its report on prescribed procedures, rules regularisation for filing of the present application or there arise any needs to file fresh one application. The CA representing the company press for our order on merits of this application/company petition.

Considering the urgency and facts of the case we however feel that a report of the Central Government through Regional Director/Registrar of Companies in respect of present case be called for on company's decision to convert it from Public to Private Limited before expressing our view. Therefore, the case is fixed on 06.03.2017 for report. The registry to enclose its scrutiny report within a week. A notice be issued along with today's order and to be communicated to Central Government through office of the RD/OL for its comments/objection, if any.

List the matter on 06.03.2017.

  
SH. H.P. CHATURVEDI (Judicial Member)

Dated 13.02.2017